

Snehlata Shrivastava

Secretary

स्नेहलता श्रीवास्तव

सचिव



भारत सरकार
विधि और न्याय मंत्रालय
न्याय विभाग

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

D.O. No. 15011/32/2016-JUS(AU)

Dated the 11th November, 2016

Dear

This is to apprise you of the significant events relating to the Department of Justice for the month of October, 2016:-

1. Fresh Appointments of 08 Judges (7 Judges in Madhya Pradesh High Court & 1 in Calcutta High Court), appointment of 02 Acting Chief Justices (1 in Jharkhand & 1 in Patna High Court) and appointment of 09 Additional Judges as Permanent Judges (Calcutta High Court) were made.
2. In the Valedictory Session of the 2014 Batch IAS Officers organized on 27.10.2016, eight Assistant Secretaries were selected to make presentation before Hon'ble Prime Minister. One presentation of Department of Justice on eCourts was selected and Ms. Riju Bafna and Shri Akash. P, Assistant Secretaries made the presentation on this topic before the Hon'ble Prime Minister.
3. For the Chief Justices' Meeting, reform agenda has been provided to Hon'ble Chief Justice of India incorporating the topics of 'Appointment of Judges', 'Constitution of All India Judicial Service' and 'eCourts Mission Mode Project: Phase I and Phase II'.
4. A review meeting was taken by Hon'ble Minister of State for Law and Justice on 7th October, 2016 to deliberate upon the important issues pertaining to the Department.
5. Supreme Court has heard Writ Petitions #624, 625 and 295/2016 relating to appointment of Judges on 3.10.2016 and 28.10.2016. Report on status of proposals sent to Government by Supreme Court Collegium was filed in Court. Next hearing will be held on 11.11.2016.
6. Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice invited officials of Department of Justice on 6.10.2016 and 13.10.2016. The Committee has selected the subject- "Inordinate delay in filling up the vacancies in Supreme Court and High Courts" in the second meeting. The position relating to vacancies in SC and HCs and reasons for increase in vacancies and status of MoP etc. were conveyed to the Committee.
7. Tenth Meeting of the Advisory Council of the National Mission for Justice Delivery and Legal Reforms was held on 18th October, 2016 under the Chairmanship of the Minister of Law and Justice and Electronics and Information Technology at Jaisalmer House, New Delhi to review the progress on various initiatives taken by the Mission. The Advisory Council inter-alia deliberated upon the issues relating to reforms in criminal justice system, manpower planning for subordinate judiciary, streamlining of court processes, judicial database for policy formulation etc.

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8. A meeting of Indian Chapter of Indo French Legal Forum was held on 24.10.2016 in the Supreme Court of India presided over by Hon'ble the Chief Justice of India. A Judge of the Cour de Cassation of the French Republic also participated in the meeting. The French Judiciary evinced interest in entering into an MoU with India on judicial matters.
9. In Bengaluru on 21st October, 2016 the status of public grievances received from PMO, Cabinet Secretariat etc. pertaining to 3 High Courts namely Karnataka, Tamil Nadu and Kerala was reviewed by the Department. The status of eCourts MMP Phase II in these 3 States was also reviewed in addition to the visit to the Principal City Civil Sessions Court.
10. As per recommendation of eCommittee of Supreme Court, Rs.70 crore has been sanctioned and released to High Courts for implementation of decentralized activities of Phase-II of eCourts.
11. Four legal aid awareness programs were organized at village level in Mon district of Nagaland. Total 105 participants attended the program. One of the legal aid awareness program in Longwa village was attended by Hon'ble Governor of Nagaland Shri P. B. Acharya.
12. The 8th PSC meeting for review of the quarterly progress of the projects implemented under the GOI and UNDP Access to Justice Project and to discuss the way forward of the Project was held on 26th October 2016. Building on the successful interventions of A2J project, the Department has submitted a document on the vision, strategy and action plan for Access to Justice for All to NITI Ayog for the next phase.

The Monthly Report is being sent separately through e-mail.

With kind regards,

Yours sincerely,
Sd/-
(Snehlata Shrivastava)

✓ Shri P.K. Sinha,
Cabinet Secretary,
Cabinet Secretariat,
Rashtrapati Bhawan,
New Delhi

Copy to PS to Minister of Law & Justice, Shastri Bhawan, New Delhi.